

- (2) Instructions have been issued not to store any stock in un-scientific (katcha) plinths. Storage of foodgrains in CAP is to be minimized specially in consuming States.
- (3) Damage Monitoring Cells have been set up at District, Regional and Zonal levels in FCI to regularly monitor quality of stocks and reduce damages.

Besides the above, FCI also carries out the regular practices of effective prophylactic and curative treatment of stocks and inspections to minimize damage to stocks.

Action taken against officers/officials of FCI found responsible for loss and pilferage of foodgrains during the last three years and current year is given in the Statement.

Statement

Details of Action taken (Number of cases) against officers/ officials found responsible for loss and pilferage of foodgrains during the last three years and current year

Year	No. of cases against Officers/Officials found responsible for				
	Down-gradation/ Damage of stocks	Defalcation/ Misappropriation of stocks, A/cs etc.	Storage Loss	Transit Loss	Total
2012-13	23	84	324	305	736
2013-14	53	132	499	189	873
2014-15	25	100	386	171	682
2015-16 (upto Jan. 2016)	19	117	248	199	583

Payment of food security allowances

1046. SHRI DEREK O' BRIEN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of households/beneficiaries who were paid food security allowance due to non-supply of PDS foodgrains since January, 2015, month-wise and State-wise;
- (b) the number of households that faced non-supply of PDS foodgrains, since January, 2015, month-wise and State-wise;

(c) the amount of funds allocated and disbursed for payment of food security allowance; and

(d) the procedure beneficiaries must follow to report non-supply of PDS foodgrains and to receive food security allowance?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) to (c) As per available information, there has been no instance of payment of food security allowance due to non-supply of foodgrains by State Governments/ Union Territory (UT) Administrations.

(d) As per Food Security Allowance Rules, 2015, the nodal officer appointed by State Government/ UT Administration is required to verify at the end of every month and at each fair price shop, the status of supply of foodgrains to entitled persons and ensure time-bound payment of food security allowance to the entitled persons in every case where entitled quantity of foodgrains has not been supplied due to non availability of foodgrains at the fair price shop or for any unforeseen reasons.

Agricultural development schemes in West Bengal and North-Eastern States

1047. SHRI DEREK O' BRIEN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the amount of foodgrains purchased by Government from each State, especially West Bengal and North-Eastern States, year-wise during the last five years;

(b) whether Government has undertaken any agricultural development schemes in West Bengal and the North-East, if so, the details thereof; and

(c) the details of the budgetary allocation and disbursal for such schemes?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) The State-wise procurement of rice, wheat and coarsegrain in Central Pool in each States including that in West Bengal and North-Eastern States if any during last five years are given in Statement-I, II and III respectively (*See below*).

(b) and (c) The Government of India in Department of Agriculture, Cooperation and Farmers Welfare (DAC&FW) is implementing a number of developmental schemes viz. Mission for Integrated Development of Horticulture (MIDH), National Food Security Mission (NFSM), National Mission of Oilseeds and Oil Palm (NMOOP), National Mission on Agricultural Extension and Technology (NMAET), National Mission for